

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
IB-621/ND/2023

IN THE MATTER OF:

M/s SadhanaCity Homes Private Limited

...PETITIONER

Vs

M/S UPAL Buildtech Private Limited

...RESPONDENT

Section

U/s 7 of IBC Code, 2016

Order delivered on 06.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

:Mr. Rachit Mittal, Mr. Parish
Mishra, Mr. Adarsh Srivastava
Advs

For the Respondent/Corporate Debtor

:Mr. Pankaj Agarwal and Mr.
Shashwat Srivastava, Advs.

ORDER

Ld. Counsel for the Financial Creditor is present. Ld. Counsel for the Corporate Debtor is also present and submitted that party could not settle the matter amicably and sought time to file reply, reply be filed within the period of 10 days. List the matter on **05.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)